

## THE SCHEDULE

[See section 2(h)]

### I

**XLV of 1860.**

Offences under the Indian Penal Code.

#### CHAPTER XII

Sections.

- 231 Counterfeiting coin.
- 232 Counterfeiting Indian coin.
- 233 Making or selling instrument for counterfeiting coin.
- 234 Making or selling instrument for counterfeiting Indian coin.
- 235 Possession of instrument or material for the purpose of using the same for counterfeiting.
- 239 Delivery of coin possessed with knowledge that it is counterfeit.
- 240 Delivery of Indian coin possessed with knowledge that it is counterfeit.
- 242 Possession of counterfeit coin by person who knew it to be counterfeit when he became possessed thereof.
- 243 Possession of Indian coin by person who knew it to be counterfeit when he became possessed thereof.

#### CHAPTER XVI

- 304 Culpable homicide not amounting to murder.
- 307 Attempt to murder.
- 308 Attempt to commit culpable homicide.
- 311 Being a thug.
- 324 Voluntarily causing hurt by dangerous weapons or means.
- 325 Voluntarily causing grievous hurt.
- 326 Voluntarily causing grievous hurt by dangerous weapons or means.
- 327 Voluntarily causing grievous hurt to extort property, or to constrain to an illegal act.
- 328 Causing hurt by means of poison, etc., with intent to commit an offence.
- 329 Voluntarily causing grievous hurt to extort property, or to constrain to an illegal act.
- 332 Voluntarily causing hurt to deter public servant from his duty.
- 333 Voluntarily causing grievous hurt to deter public servant from his duty.
- 347 Wrongful confinement to extort property or constrain to illegal act.
- 365 Kidnapping or abducting with intent secretly and wrongfully to confine person.
- 366-A Procuration of minor girl.
- 366-B Importation of girl from foreign country.
- 368 Wrongfully concealing or keeping in confinement, kidnapped or abducted person.
- 369 Kidnapping or abducting child under ten years with intent to steal from its person.

## CHAPTER XVII

### Sections.

- 379 Theft.
- 380 Theft in dwelling house, etc.
- 382 Theft after preparation made for causing death, hurt or restraint in order to the committing of the theft.
- 384 Extortion.
- 385 Putting person in fear of injury in order to commit extortion.
- 386 Extortion by putting a person in fear of death or grievous hurt.
- 387 Putting a person in fear of death or of grievous hurt, in order to commit extortion.
- 392 Robbery.
- 393 Attempt to commit robbery.
- 394 Voluntarily causing hurt in committing robbery.
- 395 Dacoity.
- 397 Robbery or dacoity, with attempt to cause death or grievous hurt.
- 398 Attempt to commit robbery or dacoity when armed with deadly weapon.
- 399 Making preparation to commit dacoity.
- 400 Belonging to a gang of dacoits.
- 401 Belonging to a gang of thieves.
- 402 Assembling for purpose of committing dacoity.
- 411 Dishonestly receiving stolen property.
- 414 Assisting in concealment of stolen property.
- 451 House-trespass in order to commit offence punishable with imprisonment.
- 452 House-trespass after preparation for hurt, assault or wrongful restraint.
- 453 Lurking house-trespass or house-breaking.
- 454 Lurking house-trespass or house-breaking in order to commit offence punishable with imprisonment.
- 455 Lurking house-trespass or house-breaking after preparation for hurt, assault or wrongful restraint.
- 456 Lurking house trespass or house breaking by night.
- 457 Lurking house-trespass or house-breaking by night in order to commit offence punishable with imprisonment.
- 458 Lurking house-trespass or house-breaking by night after preparation for hurt, assault or wrongful restraint.
- 459 Grievous hurt caused whilst committing lurking house-trespass or house-breaking.
- 460 All persons jointly concerned in lurking house-trespass or house-breaking by night punishable where death or grievous hurt caused by one of them.

## II

**CIV of 1956** . . Offence under the Suppression of Immoral Traffic in Women and Girls Act, 1956.

### Section.

- 4 Living on the earnings of prostitution.